

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-1015/PB/2020
IA/3617/2023

IN THE MATTER OF:

M/s. Endless Services Ltd.

.....Applicant

Vs.

M/s. SLR Construction Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 15.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent : Mr. Vijay Singh, Mr. Pranjal Khare, Advs.

ORDER

IA/3617/2023:-

Proxy Counsel on behalf of the Applicant and submitted that the main counsel is on his legs before Allahabad High Court and therefore, sought adjournment. Ld. Counsel on behalf of the Respondents are also present. In view of the request made by the Proxy Counsel on behalf of the Applicant, list this application on **27.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)